

Ganga from Todighat railway station in Ghazipur district for the over all development of Ghazipur in pursuance of the recommendations of the Patel Commission;

(b) if so, whether work has been started on this project;

(c) if not, whether it is proposed to include this project for implementation in the Eighth Plan; and

(d) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) Mau Jn. has been connected by B.G. after conversion of Bhatni-Mau M.G. section. It will also be connected by B.G. to Varanasi when Mau-Varanasi section is opened during this year. There is, however, no proposal to construct bridge over river Ganga at Tarighat to connect Mau by a B.G. line.

(b) Does not arise.

(c) and (d). Due to acute constraint of resources and heavy commitments on hand there is no such proposal at present.

[English]

Tehri Dam Project

4131. SHRI RAMJI LAL SUMAN:
SHRI RAM LAL RAHI:

Will the Minister of ENERGY be pleased to state:

(a) the expenditure involved so far on the construction of the Tehri Dam Project;

(b) the time by which it will be commissioned; and

(c) the estimated generation of power in megawatts?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) An expenditure of

about Rs. 448.25 crores has been incurred so far on the construction of Tehri Dam Project.

(b) The Project is expected to be commissioned by June, 1997.

(c) Tehri Dam Project has an installed power generating capacity of 1000 MW.

Guidelines to Public Sector Enterprises

4132. SHRI MANORANJAN BHAKTA: Will the Minister of INDUSTRY be pleased to state:

(a) whether any guidelines have been issued by the Bureau of Public Enterprises to public sector enterprises during the last two years regarding award of contracts for procuring machinery, civil aviation jobs recruitment, promotion and wages; and

(b) if so, the salient features thereof?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) and (b). In the last two years a few guidelines on wages only have been issued. The important guidelines relate to payment of interim relief to workers and executives; raising the limits of House Rent Allowances without rent receipt and City Compensatory Allowances to employees following 3rd Central Pay Commission Dearness Allowance formula raising the ceiling limit of wage increases applicable to new wage agreements and raising the rate of Provident Fund contribution.

LPG Agency in Tamil Nadu

4133. SHRI R. JEEVARATHINAM: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the number of LPG agencies allotted in Tamil Nadu so far, district-wise;

(b) whether Government propose to allot more LPG agencies; and

(c) if so, the details thereof?